

8

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/2/2016
NAME OF THE PETITIONER(S) : Shri Manohar K.L. and another
NAME OF THE RESPONDENT(S) : Swadharma Swaraajya Sangha & 13 others
UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
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1.	A.K. MYLSAMY P.M. VAISALA	COUNSEL FOR PETITIONERS	P.M. Vaisala
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ORDER

Counsel for petitioner present. No representation on behalf of respondents. Counsel for petitioner reported that R2 died. As seen in the order passed on 7.10.2016, one Shri Prithviraj, proxy counsel for R1 was present. But today no representation by the said counsel or any one on his behalf. In the circumstances R1 is proceeded ex parte. Notices were sent to R6, R8, R10, and R11 & R13. They are absent today. Counsel for petitioner stated that notice were served on the said respondents, and acknowledgement of receipt of notices are already on record. No representation on behalf of R6, R8, R10, R11 & R13. In the circumstances they are proceeded ex parte. Counsel for petitioner is directed to issue private notice to R3, R4, R5, R7 & R9, R12 and R14 and file proof of service by way of an affidavit by the next date of hearing. Put up on **07.12.2016 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)